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Title: Regarding implementation of Andhra Pradesh Re-organisation Act.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Thank you Madam for giving me an opportunity to speak in the "Zero Hour".

Madam, as you would know after the bifurcation of the State of Andhra Pradesh, the new State of Andhra Pradesh has been left without any capital and we are supposed to build our own capital and for that, we have selected a historic town of Amravati city which is in between Vijayawada and Guntur and it is 217 square kilometers approximately.

Madam, you would know that this would be the biggest greenfield capital not just in India but in the entire world and this is happening for the first time. For this, the biggest challenge is to pool up the land. Instead of going for land acquisition, our Chief Minister Shri Nara Chandrababu Naidu garu came up with a very innovative concept of land pooling and within six months, we were able to pool about 50,000 acres of land. Again it is first time in the history of Indian politics. For the people to contribute for this capital, he has come up with a scheme 'My Amravati' where the people of Andhra Pradesh can contribute in the form of a brick, that is they can pay money for the brick and there has been a huge campaign for this.

But I would like to put it in the notice of the Central Government that Section 94 clause 3 of the A.P. Re-organisation Act states that special financial support for the creation of essential facilities in the new capital of Andhra Pradesh State, including Raj Bhawan, High Court, Secretariat, Assembly, Council and other such infrastructure has to be borne by the Central Government. For this, till now, we got an assistance of Rs. 1,500 crore but to build a capital on the lines of Hyderabad which was our capital for so long, we need approximately Rs. 3-5 lakh crore in the next 20 years. That is why, I want to make certain requests Madam on behalf of our State and the State Government. The Government has to release Rs. 4,000 crore for the immediate construction of Raj Bhawan, Secretariat, High Court and other preliminary infrastructure which is required to get the capital going. We request tax exemption for all the investments made in Amravati, permission to raise zero coupon bonds and tax free bonds and 100 per cent excise duty exemption for 10 years and 100 per cent income tax exemption for the initial five years, and thereafter, 30 per cent for companies and 25 per cent for non-companies for further five years.

My other request would be that capital investment subsidy at 15 per cent of their investment in plant and machineries subject to the ceiling of Rs.1 crore has to be done. All this has to be done immediately keeping in mind that Andhra Pradesh is being the Sun rise State of today's India, I hope that the Government of India is going to take all these requests. Thank you so much.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Ram Mohan Naidu Kinjarapu.

Now Shri K.C. Venugopal. Venugopal Ji, actually, it is a State matter. So, please be careful. I am allowing you.